



2026:AHC:172502

## HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.  
- 8362 of 2026

Aamir

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite  
Party(s)

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| Counsel for Applicant(s)      | : | A.Z. Khan |
| Counsel for Opposite Party(s) | : | G.A.      |

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**Court No. - 71**

**HON'BLE RAJIV LOCHAN SHUKLA, J.**

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.202 of 2026, under Section 85, 115(2), 123 BNS and Section 3/4 D.P. Act, Police Station- Mandi, District Saharanpur, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.
3. Learned counsel for the applicant contends that the applicant is the husband of the injured. The allegation is of the named accused including the applicant administering some poisonous substance to the injured. The allegations are absolutely false. In the medical examination of the injured, no fresh mark of injury was seen. The FIR was lodged with a delay. Applicant is not having any previous criminal antecedents.
4. Learned counsel for the applicant further contended that an infant child has been left by the injured in the care of the applicant. Learned counsel for the applicant has further contended that applicant shall cooperate with the investigation and the expeditious disposal of the trial, if any.
5. Learned AGA has opposed the prayer for bail and has stated that applicant is primary accused. The marriage had taken place on 25.5.2025 and within a year, the applicant and the other accused had tried to kill the

injured for demand of dowry.

6. Learned AGA, however, further does not dispute the fact that applicant is not having any previous criminal antecedents.

7. I have considered the submissions made by learned counsel for the parties.

8. A perusal of the medical report of the victim reflects that there were no fresh marks of injury present on her body. From the incident that has been narrated in the FIR and the statement of the victim recorded under Section 180 BNSS, in the prima facie opinion of the Court, false implication of the applicant cannot be ruled out.

9. It is the admitted case that the father-in-law of the injured was present when the informant and other persons had allegedly come to the house of the applicant and took her to the Government Hospital.

10. Taking into account all the facts and circumstances of the case, a prima facie case for grant of anticipatory bail is made out.

11. In view of the above, the anticipatory bail application of the applicant is allowed.

12. In the event of the arrest of the applicant **Aamir**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission

of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

13. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

14. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

**(Rajiv Lochan Shukla,J.)**

**August 14, 2026**  
S.A.